

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.359
TO BE ANSWERED ON 15.09.2020**

SUB CATEGORISATION OF SCS

†359. SHRI JAGDAMBIKA PAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Constitutional Bench of Supreme Court has directed to review its decision of 2004 (EV Chinniah vs State of Andhra Pradesh);
- (b) if so, the details thereof;
- (c) whether the States have been directed to sub-categorise it further; and
- (d) if so, the policy thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)**

(a) & (b): A Constitution Bench of Supreme Court in its order dated 27.08.2020 in Civil Appeal No. 2317 of 2011 filed by the State of Punjab against Davinder Singh and Ors. has opined that its decision dated 05.11.2004 in E.V. Chinniah Vs. State of Andhra Pradesh (2005) 1 SCC 394) is required to be revisited by a Bench of Seven Judges or more as considered appropriate.

(c) & (d): No, Sir. As of now decision of Supreme Court in E.V. Chinniah's case holds the field.
